

PUNJAB VIDHAN SABHA

Bill No.21-PLA-2019

THE PUNJAB STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) AMENDMENT BILL, 2019

A

BILL

*further to amend the Punjab State Legislature (Prevention of
Disqualification) Act, 1952.*

BE it enacted by the Legislature of the State of Punjab in the Seventieth
Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature (Prevention of
Disqualification) Amendment Act, 2019.

Short title and
commencement.

(2) It shall be deemed to have come into force on and with effect from
the 1st day of September, 2019.

2. In the Punjab State Legislature (Prevention of Disqualification) Act, 1952,
in section 2, in clause (p), at the end, for the sign “.”, the sign “;” shall be
substituted and thereafter, the following clause shall be added, namely:-

Amendment in
section 2 of
Punjab Act 7 of
1952.

“(q) the office of Advisors to Chief Minister for Planning and Political
matters.”.

STATEMENT OF OBJECTS AND REASONS

As per The Punjab State Legislature (Prevention of Disqualification) Act, 1952, certain offices of profit not to disqualify their holders for being chosen as, or for being members of the State Legislature, have been laid down. The Government of Punjab has decided to make an amendment in section 2 of Act 1952 with addition of new clause 'q' which is as under:-

"the office of Advisors to Chief Minister for Planning and Political matters."

2. Accordingly, the proposed amendment is required to be made in the relevant provision of the Act.

BRAHM MOHINDRA

Parliamentary Affairs Minister, Punjab.

Chandigarh:
The 6th November, 2019

SHASHI LAKHANPAL MISHRA
Secretary.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 06th November, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).